

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 12th day of December 2002.

Original Application no. 795 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Hashmat Ullah Khan, S/o Shri A.U. Khan,
R/o 119 Talliya, Jhansi.

.... Applicant

By Adv : Shri R.K. Nigam

Versus

1. Union of India through General Manager,
Central Railway,
MUMBAI CST.
2. Chief Workshop Manager, Central Railway Workshop,
JHANSI.

..... Respondents.

By Adv : Shri Anil Kumar

O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

By this OA, filed under section 19 of the A.T. Act, 1985, the applicant has prayed for a direction to the respondents to grant necessary increments which were fallen due in 1986 and further direct them to make correct fixation of pay at par with his other counterpart Shri Dinesh Chand and also issue the revised PPO .

2. The cause of action arose to the applicant in the year 1986 and the applicant retired from service on 31.5.1997.

2.

This O.A. has been filed on 5.7.2002 i.e. after more than 16 years when the cause of action arose to the applicant. The O.A. is highly time barred. The limitation once started running cannot be stopped by making frequent representations. The O.A. is accordingly rejected, with no order as to costs.


Vice-Chairman

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